

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**New Delhi**

**Petition No. 25/MP/2022**

- Subject** : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111 and 113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking issuance of appropriate directions to the Respondent to include the yearly transmission charges as determined by APERC vide order dated 7.7.2021 in the PoC transmission charges for the billing period of FY 2015-16, 2016-17 and 2020-2021 as per the Central Electricity Regulatory Commission (Sharing of Transmission Charges and Losses) Regulations, 2010.
- Date of Hearing** : 15.5.2023
- Coram** : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner** : Transmission Corporation of Andhra Pradesh Limited (AP TRANSCO)
- Respondents** : Power System Operation Corporation Limited (POSOCO).
- Parties Present** : Shri Sidhant Kumar, Advocate, AP TRANSCO  
Ms. Manyaa Chandok, Advocate, AP TRANSCO  
Shri B. H. S. Narayan Rao, AP TRANSCO  
Shri Deeraj, AP TRANSCO  
Shri Alok Mishra, POSOCO

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the instant petition has been filed for issuing directions to POSOCO to include the yearly transmission charges determined by Andhra Pradesh Electricity Regulatory Commission (APERC) for, the intra-state transmission lines (non-ISTS lines) owned by the Petitioner, vide order dated 7.7.2021 in the common pool for the billing period of 2015-16, 2016-17 and 2020-2021. He further submitted that despite of the Commission's direction, no reply has been by POSOCO.

2. The representative of POSOCO requested for two weeks' time to file the reply. He also submitted that this matter is for recovery of transmission charges hence, CTUIL may be impleaded as Respondent in the matter.

3. In response to the query of the Commission, the learned counsel for the Petitioner submitted that 42 transmission lines are required to be included in the common pool and the list of the lines is on record along with SRPC certification dated 30.4.2020. Further, he



submitted that APERC has determined the tariff of the 42 transmission lines on the basis of the SRPC certification.

4. The Commission directed the Petitioner to implead CTUIL and also to file the revised Memo of Parties by 22.5.2023 and to submit the following information on an affidavit by 5.6.2023, with an advance copy to the Respondents:

- a) The reasons for approaching NLDC for period 2015-17 in 2021.
- b) The location of ISTS interface meters in the transmission lines claimed as ISTS.

5. The Commission further directed the Respondents to file their reply by 30.6.2023 and the Petitioner to file its rejoinder, if any, by 10.7.2023. The Commission further directed the parties to comply with the above directions within the specified timeline and observed that no further extension of time will be allowed.

6. The petition will be listed for final hearing on 26.7.2023.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

